

RATIFIED

Minutes of M.No.40/09 held on 06.01.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.40/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 could not held on the scheduled date of 30.12.2008 as the technical officers of DHI and DIPP attending the NC were on leave and it was actually convened on 06.01.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh Gajraj Singh, Sr. D.O.		2306	DHI
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
3.	Sh. B.D. Ghosh, Jt. I.A.		23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:18/40/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case deferred
	HQ File :01/80/050/01622/AM09/	RLA File :53/24/040/00008/AM09/	Lic.No/Date:5310007118 16.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC for examination and submission of comments. The case may be re-listed on 17.02.2009.			

2	Case No.:5/40/80-ALC2/2008	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01609/AM09/	RLA File :31/24/040/00250/AM09/	Lic.No/Date:3110036558 19.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned			

Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

3	Case No.:9/40/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case deferred
	HQ File :01/80/050/01613/AM09/	RLA File :03/95/040/00526/AM09/	Lic.No/Date:0310498998 19.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

4	Case No.:1/40/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case deferred
	HQ File :01/80/050/01605/AM09/	RLA File :07/24/040/00511/AM09/	Lic.No/Date:0710061857 22.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

5	Case No.:2/40/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01606/AM09/	RLA File :05/24/040/00617/AM09/	Lic.No/Date:0510233152 22.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

6	Case No.:6/40/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case deferred
	HQ File :01/80/050/01610/AM09/	RLA File :31/24/040/00251/AM09/	Lic.No/Date:3110036564 22.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and			

submission of comments. The case may be re-listed on 17.02.2009.

7	Case No.:7/40/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case deferred
	HQ File :01/80/050/01611/AM09/	RLA File :31/24/040/00236/AM09/	Lic.No/Date:3110036574 22.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

8	Case No.:10/40/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case deferred
	HQ File :01/80/050/01614/AM09/	RLA File :05/24/040/00565/AM09/	Lic.No/Date:0510233251 23.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

9	Case No.:11/40/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01615/AM09/	RLA File :31/21/040/00305/AM09/	Lic.No/Date:3110036601 23.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

10	Case No.:12/40/80-ALC2/2008	Party Name:MONARCH INNOVATIVE TECHNOLOGIES PVT. LTD.	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01616/AM09/	RLA File :03/95/040/00757/AM09/	Lic.No/Date:0310499528 23.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	The Regional Authority may take necessary action accordingly.			
--	---	--	--	--

11	Case No.:13/40/80-ALC2/2008	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01617/AM09/	RLA File :31/24/040/00255/AM09/	Lic.No/Date:3110036604 23.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

12	Case No.:14/40/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01618/AM09/	RLA File :31/24/040/00257/AM09/	Lic.No/Date:3110036605 23.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

13	Case No.:3/40/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01607/AM09/	RLA File :07/24/040/00376/AM09/	Lic.No/Date:0710061930 23.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.:4/40/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01608/AM09/	RLA File :07/24/040/00154/AM09/	Lic.No/Date:0710061931 23.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according			

to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

15	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

16	Case No.:15/40/80-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01619/AM09/	RLA File :02/24/040/00225/AM09/	Lic.No/Date:0210121503 24.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

17	Case No.:16/40/80-ALC2/2008	Party Name:SANMARCO TEXMAC PLTD,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01620/AM09/	RLA File :32/24/040/00048/AM09/	Lic.No/Date:3210039383 24.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

18	Case No.:17/40/80-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01621/AM09/	RLA File :02/24/040/00224/AM09/	Lic.No/Date:0210121506 24.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

	06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.
	The Regional Authority may take necessary action accordingly.

19	Case No.:19/40/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01623/AM09/	RLA File :31/21/040/00323/AM09/	Lic.No/Date:3110036653 24.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

20	Case No.:20/40/80-ALC2/2008	Party Name:MADRAS HYDRAULIC HOSE PVT. LTD.,	Meet No/Date:40/80-ALC2/2008 30.12.2008	Status:Case deferred
	HQ File :01/80/050/01624/AM09/	RLA File :04/24/040/00224/AM09/	Lic.No/Date:0410101209 24.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

Case No. A-09	M/s. Trumac Engg. Co. P. Ltd; Ahmedaad	HQ F.No.01/80/162/880/AM.09/DES.I	Lic.No. & Date
Meeting No.40/09		RA F.No.03/95/40/39/2/AM09	0310488667
Date: 30.12.2008		Ratification of norms	dt.01.10.2007

The case regarding ratification of norms in respect of above annual advance authorization for a CIF value of Rs. 653,55,880.36/- was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The Committee decided to refer the copy of firm's application to Textile Commissioner for examination and submission of comments. The case may be relisted on 17.02.2009.

Case No. A/R-59	M/s. Navkar Transcore P. Ltd; Ahmedaad	HQ F.No.01/80/50/1322/AM07/DES.I	Lic.No. & Date
Meeting No.40/09		RA F.No.08/24/40/308/AM07	0810062841
Date: 30.12.2008		Revision of norms	dt.9.2.2007

The case regarding revision of norms and restoration of original description of export and import items under the above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The Committee observed that the firm's request for higher wastage is not received within 4 months period from the date of communication of NC decision hence it can not be exceeded to being time barred. So far as their request for restoration of original description of

export and import items is concerned, Committee noted that according to firm they had completed some export and import under the subject authorization prior the ratification of norms by the NC. The Committee accordingly decided to call for the specimen set of export documents including E P copy of shipping bills. The case may be relisted on 17.02.2009.

Case No. A/R-60	M/s. Alstom Projects India Ltd., Vadodara	HQ F.No.01/80/50/1180/AM07/DES.I HQ F.No.01/80/50/00844/AM07/DES.I	Lic.No. & Date
Meeting No.40/09		RA F.No.03/94/40/01100/AM07 RA F.No.03/94/40/00850/AM07	0310414907 dt. 08.01.2007 0310406397 dt. 02.11.2206
Date: 30.12.2008		Revision of norms	

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of DHI present in the meeting, informed the Committee that full details of the case is readily not available with them. The Committee, accordingly, decided to refer the case files to them for examination and submission of comments. The case may be relisted on 17.02.2009.

Case No. A/R-61	M/s. Airoil-Flaregas (India) P. Ltd; Mumbai	HQ F.No.01/80/162/00974/AM08/DES.I	Lic.No. & Date
Meeting No.40/09		RA F.No.03/94/40/509/AM08	0310439524
Date: 30.12.2008		Revision of norms	dt.14.08.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee reviewed its earlier decision and after taking into account the information and justification given by the firm decided to amend the norms in respect of the subject advance authorization with following modifications:-

1. Quantities of import items at Sl.Nos. 2.1 & 2.2 may be modified as 106300 Kgs and 4000 Kgs respectively inclusive of 5 % wastage.
2. Quantity of import item at Sl.No. 2.4 may be modified as 3118 Kgs.

The Regional Authority may take necessary action accordingly.

Case No. A/R-62	M/s. Driplex Water Engineering Ltd; New Delhi.	HQ F.No.01/80/50/1363/AM07/DES.I HQ F.No.01/80/50/01367/AM07/DES.I	Lic.No. & Date
Meeting No.40/09		RA F.No.05/24/40/00722/AM07 RA F.No. 05/24/40/00723/AM07	0510199587 dt.15.02.2007 0510199592 dt.15.02.2007
Date: 30.12.2008		Revision of norms	

The case regarding amendment of description of import items under the above advance authorizations at Sl.No. 10 & 11 was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The Committee, after taking into account the firm's request, decided to delete the various sizes specified in the import items at Sl.No. 10 & 11 of the subject authorizations and amend the description of these items as under :-

Import Item	Amended description
Sl.no.10	Pneumatically Controlled SS/CS Butterfly Valves of various Sizes from 80 mm to 250 mm complete with switches, pneumatic actuator and manual override
Sl.no.11	Manually Controlled Butterfly Valves of various sizes from 250mm to 350mm complete with switches and gear operator

The Regional Authority may take necessary action accordingly.

Case No. A/R-63	M/s. Godrej & Boyce	HQ F.No.01/80/50/00961/AM08/DES.I	Lic.No. & Date
Meeting No.40/09	Mfg. Co. Ltd. Mumbai	RA F.No.03/94/040/587/AM08	0310442080
Date: 30.12.2008		Revision of norms	dt.06.9.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.02.2009.

Case No. A/R-64	M/s. Micron Instruments	HQ F.No.01/80/50/307/AM08/DES.I	Lic.No. & Date
Meeting No.40/09	P. Ltd; New Delhi	RA F.No.05/24/40/300/AM08	0510206450
Date: 30.12.2008		Revision of norms	dt.18.07.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of DIPP present in the meeting informed the Committee that full details of the case are readily not available with them. The Committee, accordingly, handed over the case file to them for examination and submission of comments.. The Committee, therefore, decided to defer the consideration and to relist the case on 17.02.2009.

Case No. A/R-65	M/s. Micron Instruments	HQ F.No.01/80/162/711/AM08/DES.I	Lic.No. & Date
Meeting No.40/09	P. Ltd; New Delhi	RA F.No.05/24/40/306/AM08	510206559
Date: 30.12.2008		Revision of norms	dt.20.07.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of DIPP present in the meeting informed the Committee that full details of the case are readily not available with them. The Committee, accordingly, handed over the case file to them for examination and submission of comments.. The Committee, therefore, decided to defer the consideration and to relist the case on 17.02.2009.

Case No. A/R-66	M/s. MIL Industries,	HQ F.No.01/80/50/413/AM08/DES.I	Lic.No. & Date
Meeting No.40/09	Chennai	RA F.No.04/24/40/182/AM08	0410090925
Date: 30.12.2008		Revision of norms	dt.5.9..2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The Committee observed that as per material balancing details given in firm's application net content of import item in 1 kg of export product is 0.0889 kg. Hence, for 1011.3 kg. of export product, requirement of import item with 3% wastage works out to 916.7 kg. Therefore, Committee finds no merit in the firm's request for higher quantity of import item and decided to maintain its original decision.

The RLA may take necessary action accordingly.

Case No. A/R-67	M/s. Navkar Transcore	HQ F.No.01/80/162/95/AM08/DES.I	Lic.No. & Date
Meeting No.40/09	P. Ltd; Ahmedaad	RA F.No.08/24/40/344/AM07	0810063837
Date: 30.12.2008		Revision of norms	dt.23.03.2007

The case regarding revision of norms and restoration of original description of export and import items under the above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The Committee observed that the firm's request for higher wastage is not received within 4 months period from the date of communication of NC decision hence it can not be exceeded to being time barred. So far as their request for restoration of original description of export and import items is concerned, Committee noted that according to firm they had completed some export and import under the subject authorization prior the ratification of norms by the NC. The Committee accordingly decided to call for the specimen set of export documents including E P copy of shipping bills. The case may be

relisted on 17.02.2009.

Case No. A/R-68	M/s. MPP Technologies P.	HQ F.No.01/80/162/921/AM07/DES.I	Lic.No. & Date
Meeting No.40/09	Ltd; Bangalore	RA F.No.34/21/40/915/AM07	0710048373
Date: 30.12.2008		Revision of norms	dt.13.11.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's representation. The Committee, accordingly, decided to refer the copy of firm's representation to them for examination and submission of comments. The case may be relisted on 17.02.2009.

Case No. A/R-69	M/s.Titagarh Wagons Ltd;	HQ F.No.01/81/162/462//M08/DES.I	Lic.No. & Date
Meeting No.40/09	Titagarh	RA F.No.02/24/40/0039/AM08	0210100711
Date: 30.12.2008		Revision of norms	dt.11.05.2007

The case regarding amendment in the specification of item "AAR Standard Draw Bar" to read as "58 ½" P/N-NF902BE" instead of "58 ½" P/N-N902BE" under the above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The Committee decided to allow the required modification with same norms as ratified by the NC in its meeting No. 17/09 held on 12.07.2008.

Case No. A/R-70	M/s.Titagarh Wagons Ltd;	HQ F.No.01/81/162/312//M08/DES.I	Lic.No. & Date
Meeting No.40/09	Titagarh	RA F.No.02/24/40/0038/AM08	0210100710
Date: 30.12.2008		Revision of norms	dt.11.05.2007

The case regarding ratification of norms in respect of import items at Sl.No. 3 & 4 which were earlier not allowed by the NC under the above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The committee noted that these items were earlier not allowed by the NC as their quantity did not match with the exports products. The Committee reviewed its earlier decision and after taking into account the justification given by the firm, decided to ratify the norms in respect of these items also as per GN-4 for the engineering products with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No. A/R-71	M/s.Titagarh Wagons Ltd;	HQ F.No.01/81/50/916/AM07/DES.I	Lic.No. & Date
Meeting No.40/09	Titagarh	RA F.No.02/24/040/00318/AM07	0210098171
Date: 30.12.2008		Ratification of norms	dt.15.02.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The Committee reviewed its earlier decision and after taking into account the information and justification given by the firm, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.

The Regional Authority may take necessary action accordingly.

Case No. A/R-72	M/s.Titagarh Wagons Ltd;	HQ F.No.01/81/50/484//M07/DES.I	Lic.No. & Date
Meeting No.40/09	Titagarh	RA F.No.02/24/40/174/AM07	0210093819
Date: 30.12.2008		Revision of norms	dt.19.09.2006

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The Committee reviewed its earlier decision and after taking into account the information and justification given by the firm, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.

The Regional Authority may take necessary action accordingly.

Case No. A/R-73	M/s. Magppie International	HQ F.No.01/80/50/695/AM07/DES.I	Lic.No. & Date
Meeting No.40/09	Ltd; New Delhi	RA F.No.05/24/40/538/AM07	0510191655
Date: 30.12.2008		Revision of norms	dt.25.09.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of DIPP present in the meeting informed the Committee that full details of the case are readily not available with them. The Committee, accordingly, handed over the case file to them for examination and submission of comments.. The Committee, therefore, decided to defer the consideration and to relist the case on 17.02.2009.

Case No. A/R-74	M/s. Doshion	HQ F.No.01/80/50/1353/AM07/DES.I	Lic.No. & Date
Meeting No.40/09	Ltd.,Ahmadabad	RA F.No.08/24/40/270/AM07	0810062710
Date: 30.12.2008		Revision of norms	dt.02.02.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of **DIPP** present in the meeting, informed the Committee that full details of the case is readily not available with them. The Committee, accordingly, decided to refer the case files to them for examination and submission of comments. The case may be relisted on 17.02.2009.

Case No. A/R-75	M/s. Doshion	HQ F.No.01/80/50/755/AM07/DES.I	Lic.No. & Date
Meeting No.40/09	Ltd.,Ahmadabad	RA F.No.08/24/40/158/AM07	0810059697
Date: 30.12.2008		Revision of norms	dt.19.09.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of **DIPP** present in the meeting, informed the Committee that full details of the case is readily not available with them. The Committee, accordingly, decided to refer the case files to them for examination and submission of comments. The case may be relisted on 17.02.2009.

Case No. A/R-76	M/s. Windsor Machine Ltd.	HQ F.No.01/81/50/742/AM01/DES.II/I	Lic.No. & Date
Meeting No.40/09	Mumbai	RA F.No.03/010/770/AM01/ZALC	0310056052
Date: 30.12.2008		Revision of norms	dt. 06.10.2000

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The committee noted that firm is a sick unit and repeatedly requesting to allow the required quantity of those imported components which has either partially allowed or disallowed by the NC. The Committee, decided to refer the case file to DHI for examination and submission of comments. The case may be relisted on 17.02.2009.

Case No. A/R-77	M/s. Klaus Union Engg.	HQ F.No.01/80/50/676/AM07/DES.I	Lic.No. & Date
Meeting No.40/09	Pvt. Ltd., Pune	RA F.No.31/24/40/00213/AM07	3110026595
Date: 30.12.2008		Revision of norms	dt.22.09.2006

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.40/09 held 06.01.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case in view of the fact that the CIF value of raw material namely Seamless Steel Tubes is approximately Rs. 65 per Kg. and scrap generated is in the form of swarf and flake form having a sale price of Rs.7 to Rs.9 per kg. (as per sale invoice submitted by the firm) which is 10% to 14% of the cost of raw material, quantity of raw material may be revised after taking 20% recovery from scrap instead of 1/3rd recovery taken earlier. The Committee, after deliberating upon the case, decided to revise the quantity of raw material in respect of the subject advance authorization after taking 20% recovery from scrap instead of 1/3rd recovery taken earlier as under:-

decided to reduce the quantity of each item in respect of the subject waste management after taking 20% recovery from scrap instead of the 10% recovery which earlier as under:

1. Quantity of import item at Sl.No.1 may be modified as 6319 Kgs. inclusive of 48 % wastage after taking 20 % recovery.
2. Quantity of import item at Sl.No.2 may be modified as 8105 Kgs. inclusive of 68.4 % wastage after taking 20 % recovery
3. Quantity of import item at Sl.No.3 may be modified as 4904 Kgs. inclusive of 32.4 % wastage after taking 20 % recovery.
4. Quantity of import item at Sl.No.4 may be modified as 2957 Kgs. inclusive of 54 % wastage after taking 20 % recovery
5. Quantity of import item at Sl.No.5 may be modified as 704 Kgs. inclusive of 56.4 % wastage after taking 20 % recovery

The Regional Authority may take necessary action accordingly.

(Gajraj Singh, Sr. D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman